NHRC hears 30 cases in Vij.

DC CORRESPONDENT VIJAYAWADA, MARCH 6

National Human Rights Commission (NHRC) organised its sitting in Vijayawada, hearing 30 pending cases and recommending that those affected in these cases be paid a total compensation of ₹80 lakh.

NHRC chairperson Justice Arun Mishra and commission members Dr Dnyaneshwar M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani heard the cases in the presence of secretary general Bharat Lal, registrar (Law) Surajit Dey, senior officers, officers concerned of the state

government, and complainants.

Justice Arun Mishra said they issued appropriate directions like no compulsion for medical students to stay in the hostel and pay unaffordable exorbitant fees, ₹25,000 compensation for a sarpanch illegally detained by police, payment with interest on delayed release of pensionary benefits, immediate medical examination of a disabled person to provide an increase in pension and so on.

The NHRC directed state functionaries to put up before POCSO Court cases of compensation.

NHRC hears 30 cases in Vij., orders ₹80L payment

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Justice Arun Mishra said they issued appropriate directions like no compulsion for medical students to stay in the hostel and pay unaffordable exorbitant fees, ₹25,000 compensation for sarpanch illegally detained by police, pay-ment with interest on delayed release of pensionary benefits, immediate medical examination of a disabled person to provide an increase in pension and so on.

Further, the NHRC directed state functionaries to put up before POCSO Court cases of compensation for child victims of sexual offences. It directed authorities to ensure payment under the

Victim Compensation Scheme as per the guidelines framed by NALSA.

After hearing the cases, the commission held a meeting with the chief secretary, director general of police and senior officers of the Andhra Pradesh government and sensitised them about human rights.

The chairperson and members of the Andhra Pradesh State Human Rights Commission also participated in the meeting. NHRC asked officers to submit action taken reports on various advisories issued by the commission on issues such as mental health, bonded labour, right to food and safety, CSAM, truck drivers.

Empowering Minorities and Tribals: One-Day Human Rights Training Programme at Karim City College

https://avenuemail.in/empowering-minorities-and-tribals-one-day-human-rights-training-programme-at-karim-city-college/

Jamshedpur: In a collaborative effort between Karim City College, the Department of Political Science, and the National Human Rights Commission (NHRC) in New Delhi, a one-day training program was successfully conducted at Karim City College's auditorium on March 6, 2024. The focus of the program was on raising awareness about the human rights of minorities and tribals in Jharkhand.

Key Participants: Chief Guest: Dr. Rajendra Bharti, Registrar, Kolhan University, Chaibasa

Resource Person: Prof. Mohammad Ayub, Dean Humanities and Head of the University Urdu Department, Shyama Prasad Mukherjee University, Ranchi.

Keynote Speaker: Dr. Sonali Singh, Assistant Professor, Post Graduate Department of Political Science, Jamshedpur Mahila University.

Convenor: Dr. Anwar Shahab, Head of the Department of Political Science, Karim City College.

The event commenced with the ceremonial lighting of the lamp by the distinguished guests. Dr. Mohammad Riaz, Principal of Karim City College and Organizing Secretary, extended a warm welcome to the guests, emphasizing the constitutional protection afforded to the rights and freedoms of every Indian citizen.

During the inaugural address, Registrar Dr. Rajendra Bharti highlighted the cultural foundation of human life and its significance. Subsequent sessions featured discussions on the Universal Declaration of Human Rights, community development, and constitutional rights awareness for minorities and tribals.

The program's objectives, presented by Dr. Anwar Shahab, aimed at making minorities and tribals aware of their rights and fostering respect as enshrined in the Indian Constitution.

The concluding session saw Dr. Rajendra Bharti addressing the gathering, emphasizing the importance of culture for societal integration, particularly concerning minority citizens and tribals. The event concluded with vote of thanks delivered by Dr. Tanveer Jamal Kazmi, acknowledging the collaborative efforts of the organizing institutions.

NHRC hears 30 cases in camp sitting, recommends ₹80 lakh compensation for victims

https://www.thehindu.com/news/national/andhra-pradesh/nhrc-hears-30-cases-in-camp-sitting-recommends-80-lakh-compensation-for-victims/article67921277.ece

https://www.latestly.com/agency-news/india-news-30-pending-cases-heard-about-rs-80-lakh-compensation-recommended-during-nhrcs-camp-in-vijayawada-5804345.html

NHRC team asks Chief Secretary and DGP to submit details related to pending cases and action-taken reports

The National Human Rights Commission (NHRC) heard 30 cases during a camp sitting here on March 6 (Wednesday), and recommended payment of compensations of ₹80 lakh to the victims.

NHRC Chairperson Justice Arun Mishra, members D.M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani, Secretary General Bharat Lal and Registrar (Law) Surajit Dey conducted the camp sitting.

The NHRC passed directions in cases related to medicine students' fee payment and their stay in hostel, compensation to a sarpanch for illegal custody by police, payment of interest on delay in giving pension and other cases, said the NHCR Chairperson.

Addressing the media later, Justice Mishra said that the NHRC passed final orders on 17 petitions, and recommended payment of compensation of ₹80 lakh to the victims. The Commission directed the officials concerned to put the proposals before the POCSO Court for payment of compensation to the victims of sexual offence.

"The authorities concerned have been directed to ensure that payment of compensation under the Victim Compensation Scheme is done as per the guidelines framed by the National Legal Services Authority (NALSA)," Justice Mishra said.

The Commission also held a meeting with Chief Secretary K.S. Jawahar Reddy, Director General of Police (DGP) K.V. Rajendranath Reddy and other senior officers and asked them to submit the action-taken reports in the cases heard by the NHRC. It also said that the details of the pending cases should be submitted at the earliest.

"Action taken reports in cases such as mental health, bonded labour, Right to Food and Safety, Child Sexual Abuse Material (CSAM), ocular trauma, prevention of suicides in judicial and police custody and other cases are pending," Justice Mishra said.

Later, the Commission interacted with the representatives of NGOs, Civil Society Organisations and human rights defenders. They raised issues such as lack of

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education opportunities to the hearing impaired and mentally challenged persons, abuse of children in shelter homes, trafficking, non-repatriation of a Bangladeshi woman and other topics.

Jaipur News:संदेशखाली पर सर्व हिंदू समाज में आक्रोश,राज्यपाल को सौंपा ज्ञापन,यह की मांग

https://zeenews.india.com/hindi/india/rajasthan/jaipur/jaipur-news-outrage-in-all-hindu-community-over-sandeshkhali/2144048

Jaipur News:पश्चिम बंगाल के संदेशखाली की घटना को लेकर देशभर में गुस्सा और आक्रोश है. राजस्थान में भी सर्व हिंदू समाज ने इस घटना पर आक्रोश व्यक्त किया है.राष्ट्रीय मानवाधिकार आयोग तथा राष्ट्रीय अनुसूचित जाति जनजाति आयोग भी स्थानीय जनता के अधिकारों की रक्षा करें.

Jaipur News:पश्चिम बंगाल के संदेशखाली की घटना को लेकर देशभर में गुस्सा और आक्रोश है. राजस्थान में भी सर्व हिंदू समाज ने इस घटना पर आक्रोश व्यक्त किया है. विश्व हिंदू परिषद के बैनर तले सर्व हिंदू समाज के प्रतिनिधि बुधवार को राज्यपाल कलराज मिश्र से मिले. उन्होंने ज्ञापन देकर राष्ट्रपति के मार्फत इस घटना के आरोपियों पर कड़ी कार्रवाई करने की मांग की.

पश्चिम बंगाल के 24 परगना जिले के पास संदेशखाली में महिलाओं और बेटियों पर अमानवीय अत्याचार की घटनाएं सामने आने के बाद देशभर में आक्रोश है. राजस्थान में भी इन घटनाओं को लेकर आक्रोश है. इस मामले पर भारत माता मंदिर में विश्व हिंदू परिषद् के क्षेत्रीय मंत्री सुरेश उपाध्याय ने प्रेसवार्ता में कहा कि पश्चिम बंगाल में लोकतंत्र पर आघात करते हुए कटमनी की अन्यायपूर्ण व्यवस्था ने संदेशखाली के खलनायकों को जन्म दिया है.

जो महिलाओं के बलात्कार, यौन उत्पीडन, गरीबों से लूट, बर्बरता जैसे वीभत्स कृत्य कर रहे हैं तथा स्थानीय सरकार अपनी तुष्टिकरण की अनीति के चलते इन्हें प्रश्रय दे रही है. इसका विरोध करते हुए राजस्थान का समस्त हिन्दू समाज एकत्र होकर मांग करता है कि राष्ट्रपति इसमें हस्तक्षेप करते हुए पीड़ितों को तुरंत संरक्षण व न्याय प्रदान करें तथा राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग तथा राष्ट्रीय अनुसूचित जाति जनजाति आयोग भी स्थानीय जनता के अधिकारों की रक्षा करें.

इस अवसर पर अनुसूचित जाति जनजाति आरक्षण मंच से अनिल गोठवाल, अखिल भारतीय खटीक समाज से पी. एन. बुटोलिया, राजस्थान नाथ समाज से देवेंद्र योगी, मेढ़ क्षत्रिय स्वर्णकार समाज जयपुर पश्चिम से डॉ. असीम वर्मा, जनचेतना समिति जयपुर से लक्ष्मीकांत, आजाद युवा संस्थान जयपुर से मनीष कुमार, प्रताप युवा शक्ति संगठन से जयपाल सिंह मौजूद थे. इसके बाद सभी प्रतिनिधि राजभवन पहुंचे और एक स्वर में संदेशखाली में हो रहे दुर्दांत अत्याचारों की भर्त्सना करते हुए न्याय की मांग करते हुए राज्यपाल कलराज मिश्रा को ज्ञापन सौंपा.

सर्व समाज की प्रमुख मांगे हैं ये

राज्यपाल को दिए गए ज्ञापन में सर्व समाज की ओर से कुछ मांगे रखी गई हैं. ज्ञापन में कहा गया कि कई दिनों से अत्याचारों के बाद भी पुलिस ने कोई एफआईआर दर्ज नहीं की. आर्थिक, राजनीतिक और धार्मिक

मामलों में महिलाओं को साधन बनाना, अपमानजनक और निंदाजनक है. - लोकतंत्र में महिला एवं मानवाधिकारों के उल्लंघन पर कड़ी कार्रवाई की जाए.

- पीड़ित महिलाओं, बच्चों एवं परिवारों को तुरंत सुरक्षा आर्थिक सहायता दी जाए.
- महिलाओं पर हुए अत्याचारों की इन कैमरा पूछताछ की जाए.
- महिलाओं का मनोबल बना रहे इसलिए प्रशिक्षित परामर्शदाताओं की सेवा उपलब्ध करवाएं.
- घटनाओं पर बोलने के लिए स्वतंत्र हेल्पलाइन नम्बर दिया जाना चाहिए, जिससे महिलाएं बिना किसी डर से अपनी बात रखें.
- निष्पक्ष जांच के लिए मामले को दूसरे राज्य में ट्रांसफर किया जाना चाहिए.

Karim City College and NHRC Host Human Rights Training for Jharkhand's Minorities and Tribals

https://bnnbreaking.com/breaking-news/human/karim-city-college-and-nhrc-host-human-rights-training-for-jharkhands-minorities-and-tribals

Karim City College and NHRC's one-day training program spotlighted human rights for minorities and tribals in Jharkhand, fostering awareness and action.

In a landmark collaboration, Karim City College, together with the National Human Rights Commission (NHRC) of New Delhi, held a pivotal one-day training program on March 6, 2024, focusing on the human rights of minorities and tribals in Jharkhand. Held at the college's auditorium, the event aimed to educate and sensitize participants about the rights and protections available to these communities.

Collaborative Efforts for Human Rights Education

The training program brought together experts from Karim City College's Department of Political Science and NHRC officials, who shared insights and knowledge on human rights issues facing minorities and tribals in the region. Through interactive sessions, the program provided a platform for dialogue and understanding, emphasizing the importance of education in combating discrimination and ensuring equality. The event saw participation from students, faculty, and local community members, fostering a broader understanding of human rights principles.

Addressing the Challenges Faced by Minorities and Tribals

Jharkhand, a state with a significant population of minorities and tribal communities, has long faced challenges related to human rights and access to justice. The training program addressed these issues head-on, offering practical advice and legal frameworks that participants could use to advocate for their rights. Discussions also covered the role of governmental and non-governmental organizations in supporting these communities, highlighting successful case studies and strategies for promoting human rights at the grassroots level.

Implications and Future Directions

The partnership between Karim City College and NHRC represents a significant step towards raising awareness and promoting human rights education in Jharkhand. By focusing on the specific needs of minorities and tribals, the program not only provided valuable information but also sparked conversations on how to create a more equitable society. As participants return to their communities armed with new knowledge and

BNN BREAKING, Online, 7.3.2024

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resources, the impact of this training program is expected to resonate, inspiring further initiatives and collaboration in the fight for human rights.

NHRC hears 30 cases, recommends ₹80 lakh compensation for victims

The Hindu Bureau VIJAYAWADA

The National Human Rights Commission (NHRC) heard 30 cases during a camp sitting here on March 6 (Wednesday), and recommended payment of compensations of ₹80 lakh to the victims.

NHRC Chairperson Justice Arun Mishra, members D.M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani, Secretary General Bharat Lal and Registrar (Law) Surajit Dey conducted the camp sitting.

The NHRC passed directions in cases related to medicine students' fee payment and their stay in hostel, compensation to a sarpanch for illegal custody by police, payment of interest on delay in giving pension and other cases, said the NHCR Chairperson.

Addressing the media later, Justice Mishra said that the NHRC passed final orders on 17 petitions, and recommended payment of

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NHRC Chairperson Justice Arun Mishra during a camp sitting in Vijayawada on Wednesday. K.V.S. GIRI

compensation of ₹80 lakh to the victims. The Commission directed the officials concerned to put the proposals before the POC-SO Court for payment of compensation to the victims of sexual offence.

"The authorities concerned have been directed to ensure that payment of compensation under the Victim Compensation Scheme is done as per the guidelines framed by the National Legal Services Authority (NALSA)," Justice Mishra said.

The Commission also held a meeting with Chief

Secretary K.S. Jawahar Reddy, Director General of Police (DGP) K.V. Rajendranath Reddy and other senior officers and asked them to submit the actiontaken reports (ATRs) in the cases heard by the NHRC. It also said that the details of the pending cases should be submitted at the earliest, "ATRs in cases such as mental health, bonded labour, Right to Food and Safety, Child Sexual Abuse Material, ocular trauma, prevention of suicides in judicial and police custody are pending," Justice Mishra said.

'90% of petitions being cleared'

The Hindu Bureau VIJAYAWADA

The National Human Rights Commission (NHRC) is receiving about 1 lakh cases from across the country every year, 90% of which are being settled, according to its chairperson Justice Arun Mishra.

"Of the total cases, about 6,000 are pending with the commission. The pendency is due to the wait for reports from the States concerned," he said.

The commission directed the officers to submit the reports on time so that the victims get justice sooner than later, he said. Most of the petitions from A.P. included delay in pension, manual scavenging, police excesses, non-settlement of pension for freedom fighters, he said.



NHRC Chairperson Justice Arun Mishra and other panel members addressing the media in Vijayawada on Wednesday | EXPRESS

NHRC one-day camp hears 30 pending cases

Panel recommends compensation worth ₹80 lakh to complainants

EXPRESS NEWS SERVICE @ Vijayawada

THE National Human Rights Commission (NHRC) on Wednesday conducted a one-day camp sitting and open hearing to hear the pending cases of human rights violations in Andhra Pradesh.

The camp sitting, presided by NHRC chairperson Justice Arun Mishra and attended by other commission members, including Dnyaneshwar M Mulay, Rajiv Jain and Vijaya Bharathi Sayani, was held in Vijayawada and heard the cases in the presence of secretary general Bharat Lal, registrar (Law) Surajit Dey, and other senior officers of the commision.

During the sitting, as many as 30 cases pertaining to violation of human rights were heard and appropriate directions were passed to officials concerned. The departments were also told to provide compensation worth around ₹80 lakh to the complainants whose rights are found to be violated. The camp sitting also focused

on generating awareness amongst the officials of the



The panel asked the department concerned to ensure that the payment of compensation under "Victim Compensation Scheme" is as per the guidelines framed by NALSA

Justice Arun Mishra, NHRC Chairperson State government, its parastatal organisations and non-government organisations (NGOs) defending human rights.

The NHRC passed appropriate directions to the concerned officials. In one hearing the commission clarified that there is no compulsion for medical students to stay in hostels and pay unaffordable exorbitant fees. It also directed the police department to pay compensation of ₹25,000 to a sarpanch, who was illegally detained. In another hearing NHRC ordered payment of interest on delayed pensionary benefits.

The human rights commission instructed the State functionaries to

submit proposals before the POCSO court to recommend compensation for victims of sexual abuse. "The commission asked the department concerned to ensure that payment for compensation under 'Victim Compensation Scheme' is as per the guidelines framed by NAL-SA," Mishra added.

After hearing the cases, the Commission held a meeting with Chief Secretary KS Jawahar Reddy, Director General of Police Kasireddy Rajendranath Reddy and senior officers of the State government for their sensitisation about human rights. The commission also informed that any individual can file complaints of human rights violations online through hrcnet.nic.in. The chairperson and members of the Andhra Pradesh State Human Rights Commission also participated in the meeting.

The commission asked the officials to submit detailed reports on action taken on various advisories issued by the commission on issues such as mental health, bonded labour, right to food and safety and others.

संदेशखाली प्रकरण के खिलाफ राजस्थान में एकजुट हुआ सर्व हिंदू समाज, राज्यपाल को सौंपा ज्ञापन

https://www.etvbharat.com/hi/!state/all-hindu-community-united-in-rajasthan-against-sandeshkhali-case-of-west-bengal-memorandum-submitted-to-governor-kalraj-mishra-rjs24030604795

जयपुर. पश्चिम बंगाल के संदेशखाली में हुई घटना के बाद देश भर में आक्रोश है. राजस्थान में संदेशखाली की घटना पर सर्व हिंदू समाज एकजुट हो गया है. इस घटना को लोकतंत्र की अवहेलना करार देते हुए बुधवार को समस्त हिन्दू समाज ने राज्यपाल को ज्ञापन सौंपा. ज्ञापन में मांग की गई कि राष्ट्रपति इसमें हस्तक्षेप करते हुए पीड़ितों को तुरंत संरक्षण और न्याय दें. साथ ही राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय अनुसूचित जाति-जनजाति आयोग भी स्थानीय जनता के अधिकारों की रक्षा करें.

बंगाल में लोकतंत्र पर आघात : विहिप के क्षेत्रीय मंत्री सुरेश उपाध्याय ने कहा कि पश्चिम बंगाल में लोकतंत्र पर आघात करते हुए कटमनी की अन्यायपूर्ण व्यवस्था ने संदेशखाली के खलनायकों को जन्म दिया है, जो महिलाओं के साथ बलात्कार, यौन उत्पीड़न, गरीबों से लूट, बर्बरता जैसे वीभत्स कृत्य कर रहे हैं. साथ ही उन्होंने कहा कि स्थानीय सरकार अपनी तुष्टिकरण की अनीति के चलते इन्हें प्रश्रय दे रही है. उपाध्याय ने आगे कहा कि इस घटना का विरोध करते हुए राजस्थान का समस्त हिन्दू समाज एकत्र होकर मांग करता है कि राष्ट्रपति इसमें हस्तक्षेप करते हुए पीड़ितों को तुरंत संरक्षण और न्याय दें.

इसके अलावा राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग व राष्ट्रीय अनुसूचित जाति- जनजाति आयोग भी स्थानीय जनता के अधिकारों की रक्षा करें. उन्होंने मीडिया की भूमिका की सराहना करते हुए कहा कि तमाम दबावों के बावजूद अपनी जान की परवाह न करते हुए पत्रकार संदेशखाली जैसी घटनाओं को उजागर करते रहे, इसके लिए मीडिया जगत अभिनंदन का पात्र है.

इस अवसर पर अनुसूचित जाति-जनजाति आरक्षण मंच से अनिल गोठवाल, अखिल भारतीय खटीक समाज से पी. एन. बुटोलिया, राजस्थान नाथ समाज से देवेंद्र योगी, मेढ़ क्षत्रिय स्वर्णकार समाज जयपुर पश्चिम से डॉ. असीम वर्मा, जनचेतना सिमित जयपुर से लक्ष्मीकांत, आजाद युवा संस्थान जयपुर से मनीष कुमार, प्रताप युवा शक्ति संगठन से जयपाल सिंह प्रतिनिधि के रूप में उपस्थित थे. इन सभी ने एक स्वर में संदेशखाली में हो रहे दुर्दांत अत्याचारों की भर्त्सना करते हुए न्याय की मांग की.

NHRC के आदेश के खिलाफ दिल्ली पुलिस पहुंची हाई कोर्ट, कहा- यह UP पुलिस की जिम्मेदारी थी; जानिए कोर्ट के अंदर कैसे मारा गया था शाहनवाज

https://www.jansatta.com/national/shahnawaz-ansari-murdered-case-delhi-police-move-delhi-high-court-against-nhrc-order/3243707/

Shahnawaz Ansari Murdered Case: अंसारी ने दिल्ली में सरेंडर किया था। उसे एक मामले में पेश होने के लिए बिजनौर कोर्ट ले जाया गया था। दिसंबर, 2019 में जब यह मामला चल रहा था, उसी वक्त अज्ञात हमलावरों ने कोर्ट के अंदर गोलियों से भून दिया था।

Delhi Police Move Delhi High Court: दिल्ली पुलिस ने राष्ट्रीय माववाधिकार आयोग (NHRC) के आदेश के खिलाफ दिल्ली हाई कोर्ट का दरवाजा खटखटाया है। जिसमें उत्तर प्रदेश के बिजनौर कोर्ट में मारे गए शाहनवाज अंसारी की सुरक्षा में विफल रहने पर पुलिस की आलोचना की गई है।शाहनवाज अंसारी को गैंगस्टर मुख्तार अंसारी का सहयोगी माना जाता था। वह बहुजन समाज पार्टी (बसपा) नेता और नजीबाबाद के प्रॉपर्टी डीलर हाजी एहसान और उनके भतीजे शादाब की हत्या का मुख्य आरोपी था।

अंसारी ने दिल्ली में सरेंडर किया था। उसे एक मामले में पेश होने के लिए बिजनौर कोर्ट ले जाया गया था। दिसंबर, 2019 में जब यह मामला चल रहा था, उसी वक्त अज्ञात हमलावरों ने कोर्ट के अंदर गोलियों से भून दिया था। जिसके बाद उसकी मौत हो गई थी। बता दें, जिस्टिस सुब्रमण्यम प्रसाद के सामने मंगलवार को दिल्ली पुलिस का मामला सुनवाई के लिए आया था। दिल्ली पुलिस ने सिंगल बेंच को बताया कि उसकी सुरक्षा के लिए उत्तर प्रदेश पुलिस जिम्मेदार है। साथ ही कहा कि अंसारी के साथ आए दिल्ली पुलिस के अधिकारी खाली हाथ थे।

मामले की सुनवाई के बाद कोर्ट ने NHRC के उस आदेश पर रोक लगा दी, जिसमें पुलिस को अंसारी के परिवार को 7 लाख रुपये मुआवजा देने का निर्देश दिया गया था।

कोर्ट ने यह भी कहा कि वह इस मामले में एक न्याय मित्र (Amicus Curiae) नियुक्त करेगा। जिसके बाद कोर्ट ने मामले को 18 जुलाई तक के लिए स्थगित कर दिया। कोर्ट ने दिल्ली पुलिस से इस मामले में यूपी पुलिस को भी पक्ष बनाने के लिए कहा।

30 cases heard at NHRC camp sitting

Rs.80 lakh recommended as relief to victims of human rights violations in State

PNS VIJAYAWADA

The National Human Rights Commission conducted its Vijayawada camp sitting on Wednesday, in which 30 pending cases were heard and about Rs.80 lakh compensation was recommended.

NHRC Chairperson Justice Arun Mishra said that the panel concluded its day-long Vijayawada camp sitting after hearing 30 pending cases and recommending about Rs.80 lakh as relief to the victims of human rights violations in the State. He said that NHRC members Dr. Dnyaneshwar M Mulay, Rajiv Jain and Vijaya

Bharathi Sayani heard the cases in the presence of Secretary General, Bharat Lal, Registrar (Law), Surajit Dey, senior officers, the concerned officers of the State government, and the complainants.

Justice Arun Mishra stated that the Commission in different cases passed appropriate directions like no compulsion for the medical students to stay in the hostel and pay unaffordable exorbitant fees, compensation of Rs.25,000 in a case where the Sarpanch was illegally kept in custody by the police, order for payment of interest on delayed payment of pensionary benefits, immedi-

ate medical examination of a disabled person to provide an increase in the pension, etc. He further said that the compensation of Rs. 80 lakh was recommended and the payment process has been initiated for the victims of human rights violations.

Justice Arun Mishra said that the Commission passed final orders in 17 matters, of which, 5 matters have been closed after recommending compensation. He further said that NHRC directed the state functionaries to put up the proposals before the POCSO Court in cases of compensation for child victims.

NHRC Recommends Rs 80 Lakh Relief in Vijayawada, Addresses Human Rights Violations

https://bnnbreaking.com/breaking-news/human/nhrc-recommends-rs-80-lakh-relief-in-vijayawada-addresses-human-rights-violations

The NHRC's session in Vijayawada marks a milestone in human rights advocacy, recommending substantial victim compensation and fostering systemic change.

The National Human Rights Commission (NHRC) has made significant strides in addressing human rights violations in Andhra Pradesh, recommending a substantial sum for victim compensation during its day-long camp sitting in Vijayawada. This session, led by Justice Arun Mishra and other prominent members, marked a pivotal moment in the fight against human rights abuses, setting a precedent for future actions.

Comprehensive Review and Relief Recommendations

In an intensive review session, the NHRC heard 30 crucial cases, culminating in the recommendation of Rs 80 lakh as relief for the victims. This decisive action underscored the Commission's commitment to ensuring justice and support for those affected by human rights violations. Among the cases were directives to alleviate the burdens on medical students, compensation for unlawful detainment, and orders for the immediate medical examination of disabled persons for pension adjustments.

State Functionaries' Roles and Responsibilities

The NHRC's directives extended beyond victim compensation, focusing on systemic changes and the enforcement of existing guidelines. State functionaries were urged to submit detailed action-taken reports on various advisories issued by the Commission, covering a wide range of issues from mental health to the prevention of suicide in custody. The Chief Secretary's assurance of full compliance highlighted the state's dedication to human rights protections.

Engagement with Civil Society and NGOs

The Commission also engaged in meaningful dialogue with representatives from civil society, NGOs, and human rights defenders, addressing a spectrum of human rights challenges. These discussions brought to light the pressing needs of vulnerable groups, including the lack of educational opportunities for hearing-impaired and mentally challenged persons, and the exploitation faced by children in shelter homes. The NHRC's acknowledgment of the crucial role played by NGOs and human rights defenders emphasized the importance of collaboration in strengthening the human rights landscape.

BNN BREAKING, Online, 7.3.2024

Page No. 0, Size:(0)cms X (0)cms.

The NHRC's camp sitting in Vijayawada represents a significant step forward in the collective endeavor to uphold human rights in Andhra Pradesh. By recommending substantial compensation for victims and engaging in proactive dialogue with state functionaries and civil society, the Commission is paving the way for a more just and equitable society. As these efforts continue, the impact of the NHRC's work will undoubtedly resonate, offering hope and tangible support to those affected by human rights violations.

NHRC Hears 30 Cases in its Vijayawada Sitting, Orders ₹80 Lakh Payment Nation

https://www.deccanchronicle.com/nation/nhrc-hears-30-cases-in-its-vijayawada-sitting-orders-80-lakh-payment-884432

vijayawada: National Human Rights Commission (NHRC) organised its sitting in Vijayawada, hearing 30 pending cases and recommending that those affected in these cases be paid a total compensation of lakh.NHRC chairperson Justice Arun Mishra and commission members Dr. Dnyaneshwar M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani heard the cases in the presence of secretary general Bharat Lal, registrar (Law) Surajit Dey, senior officers, officers concerned of the state government, and complainants.

Justice Arun Mishra said they issued appropriate directions like no compulsion for medical students to stay in the hostel and pay unaffordable exorbitant fees, ₹25,000 compensation for a sarpanch illegally detained by police, payment with interest on delayed release of pensionary benefits, immediate medical examination of a disabled person to provide an increase in pension and so on.Further, the NHRC directed state functionaries to put up before POCSO Court cases of compensation for child victims of sexual offences. It directed authorities to ensure payment under the Victim Compensation Scheme as per the guidelines framed by NALSA.

After hearing the cases, the commission held a meeting with the chief secretary, director general of police and senior officers of the Andhra Pradesh government and sensitised them about human rights. The chairperson and members of the Andhra Pradesh State Human Rights Commission also participated in the meeting. NHRC asked officers to submit action taken reports on various advisories issued by the commission on issues such as mental health, bonded labour, right to food and safety, CSAM, truck drivers, ocular trauma, prevention of suicide in judicial and police custody, manual scavenging and so on.

The AP chief secretary assured full compliance with the NHRC's orders.Later, the commission members interacted with representatives of civil society, NGOs and human rights defenders. The latter raised a gamut of issues related to human rights violations, like lack of educational opportunities for hearing impaired and mentally challenged persons, abuse of children in children's homes, trafficking, lack of employment opportunities for transgender persons, and non-repatriation of a Bangladeshi woman.

Liberia's lower house backs creation of war crimes court

https://www.devdiscourse.com/article/law-order/2850945-liberias-lower-house-backs-creation-of-war-crimes-court

The progress was welcomed by activists and civil society groups that have called for more accountability for crimes committed during the conflicts in which around 250,000 people were killed. "We think that it is overdue," said Dempster Brown, head of Liberia's Independent National Human Rights Commission.

Liberia's lower house on Tuesday voted to establish a war crimes court, moving a step closer to bringing overdue justice for the victims of serious abuses committed during the West African country's two civil wars. The two conflicts between 1989 and 2003 saw widespread atrocities including massacres, rape, and the use of child soldiers. A Truth and Reconciliation Committee later called for a special court to be set up to try those allegedly responsible, but no concrete action was taken.

The latest resolution was proposed by newly inaugurated President Joseph Boakai and backed by 42 of 72 lawmakers. It now passes to the senate for a second vote at an unknown date. The progress was welcomed by activists and civil society groups that have called for more accountability for crimes committed during the conflicts in which around 250,000 people were killed.

"We think that it is overdue," said Dempster Brown, head of Liberia's Independent National Human Rights Commission. Once up and running, the court would operate in Liberia in line with international standards, with back-up from international institutions including the United Nations. It will also handle economic crimes.

So far, the only significant convictions linked to the civil wars have been cases prosecuted abroad. These include the 2022 trial in France of former Liberian rebel commander Kunti Kamara and the 2021 Swiss trial of rebel commander Alieu Kosiah, who was found guilty of rape, killings and an act of cannibalism. Some in Liberia oppose the creation of the court, saying that it risks reopening old wounds and could undermine an existing amnesty law that helped end the fighting.

"Any attempt to undo that legal instrument that is the basis for our peace... is a means to enthrone instability," said Prince Johnson, a former rebel leader turned senator.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)

NHRC organises camp sitting, open hearing

- The commission members collect representations from the people and issued orders to resolve the problems
- Hearing was conducted in the presence of state government officials and complainants

MD Ameen Vijayawada

THE National Human Rights Commission (NHRC) chairperson Justice Arun Mishra said the NHRC is trying to protect the rights of the people of India.

The NHRC on Wednesday organised a camp at the police Command Control Room in Labbipet here. The commission members participated in the camp sitting and open hearing and collected representations from the people and issued orders to resolve the problems. NHRC members Dr DM Muley, Rajiv Jain, Vijayabharati Sayani, secretary general Bharat Lal, registrar (Law) Surajit Day and other commission senior members participated in the pro-



Justice Arun Mishra, Chairperson, National Human Rights Commission India, addressing the media at police command control centre in Vijayawada on Wednesday

Photo Ch Venkata Mastan)

gramme. Later, the commission members held discussion with the police department senior officers.

Speaking to media at the Command Control Room, Justice Arun Mishra said the Commission took up hearing of 30 cases in Vijayawada and gave guidelines and directions to resolve the disputes and cases.

Justice Mishra said the hearing was conducted in the presence of state government officials and complainants. He said orders were issued to resolve the medical students' hostels dispute case and imposed a penalty of Rs 25,000 for keeping the sarpanch in police custody and issued orders to pay interest for the late payment of benefits to a pensioner.

Instructions are issued to pay compensation of Rs 80 lakh to the victims at the hearing. He said the NHRC issued orders to the officials to submit reports on the action taken related to the case of bonded labour, suicides in police custody, suicides in judicial custody, food security act etc.

Justice Mishra said orders were issued to submit reports early to ensure justice to the victims. He praised the services of NGOs and Human Rights organisations for the protection of human rights in AP and the NHRC encouraged them to continue the services. He said petitioners and complainants can complain to NHRC online logging to hrcnet.nic.in.



NHRC Chairperson Justice Arun Mishra and other panel members addressing the media in Vijayawada on Wednesday | EXPRESS

NHRC one-day camp hears 30 pending cases

Panel recommends compensation worth ₹80 lakh to complainants

EXPRESS NEWS SERVICE @ Vijayawada

THE National Human Rights Commission (NHRC) on Wednesday conducted a one-day camp sitting and open hearing to hear the pending cases of human rights violations in Andhra Pradesh.

The camp sitting, presided by NHRC chairperson Justice Arun Mishra and attended by other commission members, including Dnyaneshwar M Mulay, Rajiv Jain and Vijaya Bharathi Sayani, was held in Vijayawada and heard the cases in the presence of secretary general Bharat Lal, registrar (Law) Surajit Dey, and other senior officers of the commision.

During the sitting, as many as 30 cases pertaining to violation of human rights were heard and appropriate directions were passed to officials concerned. The departments were also told to provide compensation worth around ₹80 lakh to the complainants whose rights are found to be violated. The camp sitting also focused

on generating awareness amongst the officials of the



The panel asked the department concerned to ensure that the payment of compensation under "Victim Compensation Scheme" is as per the guidelines framed by NALSA

Justice Arun Mishra, NHRC Chairperson State government, its parastatal organisations and non-government organisations (NGOs) defending human rights.

The NHRC passed appropriate directions to the concerned officials. In one hearing the commission clarified that there is no compulsion for medical students to stay in hostels and pay unaffordable exorbitant fees. It also directed the police department to pay compensation of ₹25,000 to a sarpanch, who was illegally detained. In another hearing NHRC ordered payment of interest on delayed pensionary benefits.

The human rights commission instructed the State functionaries to

submit proposals before the POCSO court to recommend compensation for victims of sexual abuse. "The commission asked the department concerned to ensure that payment for compensation under 'Victim Compensation Scheme' is as per the guidelines framed by NAL-SA," Mishra added.

After hearing the cases, the Commission held a meeting with Chief Secretary KS Jawahar Reddy, Director General of Police Kasireddy Rajendranath Reddy and senior officers of the State government for their sensitisation about human rights. The commission also informed that any individual can file complaints of human rights violations online through hrcnet.nic.in. The chairperson and members of the Andhra Pradesh State Human Rights Commission also participated in the meeting.

The commission asked the officials to submit detailed reports on action taken on various advisories issued by the commission on issues such as mental health, bonded labour, right to food and safety and others.

यूपीएससीपीसीआर के अध्यक्ष का कहना है कि बच्चों की सुरक्षा के लिए नशीली दवाओं की लत सबसे बड़ी चुनौती है

https://www.newsone11.in/news/62839/%E0%A4%AF%E0%A5%82%E0%A4%AA%E0 %A5%80%E0%A4%8F%E0%A4%B8%E0%A4%B8%E0%A5%80%E0%A4%AA%E0% A5%80%E0%A4%B8%E0%A5%80%E0%A4%86%E0%A4%B0-

%E0%A4%95%E0%A5%87-

%E0%A4%85%E0%A4%A7%E0%A5%8D%E0%A4%AF%E0%A4%95%E0%A5%8D/

राज्य बाल अधिकार संरक्षण आयोग (यूपीएससीपीसीआर) के अध्यक्ष देवेन्द्र शर्मा ने बुधवार को बताया कि राज्य में बच्चों में नशे की लत की समस्या बाल संरक्षण में सबसे बड़ी चुनौती है। उन्होंने यह टिप्पणी "मानव तस्करी और बाल अधिकारों से निपटने के लिए तंत्र को मजबूत करने" पर चर्चा के लिए लखनऊ में बुलाई गई एक राज्य स्तरीय कार्यशाला और सेमिनार को संबोधित करते हुए की।

कमजोर महिलाओं और बच्चों के लिए काम करने वाले गैर-लाभकारी संगठन मानव संस्थान द्वारा आयोजित सेमिनार में शर्मा ने कहा, "बाल संरक्षण के लिए सबसे बड़ी चुनौती नशीली दवाओं की लत है। बच्चों को कोई भी दुकानदार नशीला पदार्थ न दे; हर किसी को इसके बारे में पता होना चाहिए. सभी मेडिकल या एक्साइज दुकानों में सीसीटीवी कैमरे लगे होने चाहिए ताकि बच्चों को नशे जैसी चीजें न दी जा सकें।' उन्होंने आगे कहा कि यूपी के स्कूलों और कॉलेजों में इस पर जागरूकता अभियान पहले से ही चल रहा है।

हिंदुस्तान टाइम्स – ब्रेकिंग न्यूज़ के लिए आपका सबसे तेज़ स्रोत! अभी पढ़ें।

अपने संबोधन में उन्होंने यह भी संकल्प लिया, "हम 2030 तक राज्य को बाल विवाह मुक्त बनाने के लक्ष्य के साथ काम कर रहे हैं। 0 से 18 साल तक के बच्चे जहां भी होंगे, उनकी सुरक्षा के लिए बाल आयोग वहां जाएगा।"

एनजीओं के निदेशक, राजेश मिण ने अपनी ओर से सभी जिलों के लिए मानव तस्करी विरोधी इकाई के लिए एक एकल एसओपी (उद्देश्य का विवरण) बनाने की आवश्यकता पर बात की, जिससे कानून प्रवर्तन निकाय का काम आसान हो जाएगा। उन्होंने कहा, "मिहलाओं और बच्चों का अनैतिक व्यापार उनकी स्वतंत्रता, स्वास्थ्य, न्याय के साथ जीने के अधिकार और सम्मान के लिए खतरा है। यह घोर उल्लंघन है. उल्लेखनीय है कि सरकार ने इसे रोकने के लिए राज्य के सभी जिलों में एएचटीयू की स्थापना की है।

सेमिनार में बाल अधिकारों के उल्लंघन से संबंधित अन्य मुद्दों पर भी चर्चा की गई, जिसमें घरों की कमी के कारण सीमावर्ती क्षेत्रों में तस्करी, आधार कार्ड से छेड़छाड़, ऑनलाइन तस्करी और भी बहुत कुछ शामिल है। इस अवसर पर, जिला बाल संरक्षण इकाइयों (डीसीपीयू), एएचटीयू, बाल कल्याण आयोग (सीडब्ल्यूसी), यूपीएससीपीसीआर, आशा और आंगनवाड़ी कार्यकर्ताओं, राष्ट्रीय मानवाधिकार आयोग के प्रतिनिधि और कानूनी विशेषज्ञ भी उपस्थित थे IAdditional Information

NHRC hears 30 cases, recommends ₹80 lakh compensation for victims

The Hindu Bureau VIJAYAWADA

The National Human Rights Commission (NHRC) heard 30 cases during a camp sitting here on March 6 (Wednesday), and recommended payment of compensations of ₹80 lakh to the victims.

NHRC Chairperson Justice Arun Mishra, members D.M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani, Secretary General Bharat Lal and Registrar (Law) Surajit Dey conducted the camp sitting.

The NHRC passed directions in cases related to medicine students' fee payment and their stay in hostel, compensation to a sarpanch for illegal custody by police, payment of interest on delay in giving pension and other cases, said the NHCR Chairperson.

Addressing the media later, Justice Mishra said that the NHRC passed final orders on 17 petitions, and recommended payment of



NHRC Chairperson Justice Arun Mishra during a camp sitting in Vijayawada on Wednesday. K.V.S. GIRI

compensation of ₹80 lakh to the victims. The Commission directed the officials concerned to put the proposals before the POC-SO Court for payment of compensation to the victims of sexual offence.

"The authorities concerned have been directed to ensure that payment of compensation under the Victim Compensation Scheme is done as per the guidelines framed by the National Legal Services Authority (NALSA)," Justice Mishra said.

The Commission also held a meeting with Chief Secretary K.S. Jawahar Reddy, Director General of Police (DGP) K.V. Rajendranath Reddy and other senior officers and asked them to submit the actiontaken reports (ATRs) in the cases heard by the NHRC. It also said that the details of the pending cases should be submitted at the earliest. "ATRs in cases such as mental health, bonded labour, Right to Food and Safety, Child Sexual Abuse Material, ocular trauma, prevention of suicides in judicial and police custody are pending," Justice Mishra said.

'90% of petitions being cleared'

The Hindu Bureau VIJAYAWADA

The National Human Rights Commission (NHRC) is receiving about 1 lakh cases from across the country every year, 90% of which are being settled, according to its chairperson Justice Arun Mishra.

"Of the total cases, about 6,000 are pending with the commission. The pendency is due to the wait for reports from the States concerned," he said.

The commission directed the officers to submit the reports on time so that the victims get justice sooner than later, he said. Most of the petitions from A.P. included delay in pension, manual scavenging, police excesses, non-settlement of pension for freedom fighters, he said.

80 lakh relief to victims of human rights violations

https://timesofindia.indiatimes.com/city/vijayawada/80-lakh-relief-to-victims-of-human-rights-violations/articleshow/108280600.cms

Vijayawada: The National Human Rights Commission (NHRC) concluded its Vijayawada camp sitting after hearing 30 pending cases here on Wednesday. NHRC chairperson Justice Arun Mishra, and members Dr. Dnyaneshwar M. Mulay, Rajiv Jain and Vijaya Bharathi Sayani heard the cases and recommended about 80 lakh as relief to the victims of human rights violations in state.

The commission in different cases passed appropriate directions like no compulsion for medical students to stay in the hostels and pay unaffordable exorbitant fees, compensation of 25,000 in a case where sarpanch was illegally kept in custody by the police, and payment of interest on delayed payment of pensionary benefits and others.

The commission passed final orders in 17 matters, of which 5 were closed after recommending compensation. The commission directed the state functionaries to present the proposals before the Pocso court in cases of compensation for child victims of sexual offences. The authorities were directed to ensure that payment of compensation under 'Victim Compensation Scheme' is as per the guidelines framed by the NALSA.

The commission held a meeting with the chief secretary, director general of police and senior officials of the state government to sensitise them on human rights.

The commission asked the officials to submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food & safety, CSAM, truck drivers, ocular trauma, prevention of suicide in judicial and police custody, manual scavenging and others.

We also published the following articles recently

On Wednesday, Navy to commission first squadron of Seahawk coptersThe Navy will commission its first squadron of MH-60R Seahawk helicopters armed with Hellfire missiles, MK-54 torpedoes, and precision-kill rockets at INS Garuda in Kochi on March 6. The choppers, equipped with multi-mode radars and night-vision devices, will be commissioned as INAS 334 and enhance the Navy's maritime prowess, blue-water capabilities, and operational reach.108186622

NHRC asks govt to pay Rs 1 lakh compensation to speech impaired tribal youthNHRC orders Odisha govt to compensate speech impaired tribal youth after vasectomy at Mathili sub-divisional hospital. Surgeon issued notice by NHRC. ASHA workers reported increased vasectomies in the area.108168106

TIMES OF INDIA, Online, 7.3.2024

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To boost operations, naval base to be commissioned at MinicoyINS Jatayu, a naval base, will be commissioned at Minicoy on March 6 as part of govt's plan to boost military presence and security infrastructure in Lakshadweep archipelago. It will facilitate anti-piracy and anti-narcotics operations in Arabian Sea and augment Navy's capability.108168876